Government for buying drugs for the Government Stores in Bombay, Calcutta, Gauhati, Hyderabad and Karnal;

- (b) the value of the drugs purchased from (i) the foreign firms and (ii) indigenous firms;
- (c) whelher Government are aware ol setious allegations about the collusion between sqme high officials of the Ministry and the foreign firms from which Government buy such drugs; and
- (d) if so, what action has been taken in the matter?

THE DEPUTY MINISTER IN THE MI-NISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): The information called for is g^iven as under:-

1971-72 Rs. 10,53,62.205 1972-73 Rs. 11,23,56.175 1973-74 Rs. 7,31,94.998

- (b) The information is being collected and will be laid on the Table of the Sabha.
 - fc) No.
 - (d) Does not arise.

Rfce Producing State*

371. SHRI BHOLA PRASAD: SHRI BHUPESH GUPTA

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) the names of the States producing rice in surplus and what is the present procurement programme of such States;
-
b) whether Government propose to collect rice from surplus States and dis tribute it to the deficit States;
- (c) if so, the details thereof and to, what extent this scheme has been operat' ing successfully; and
- (d) what is the present practice followed to ensure the supply of sufficient quantity of rice to the deficit States 7

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE IRRIGATION (SHRI ANNASAHEB P. SHINDE): (a) to (d) Andhra Pradesh. Haiyana, Madhya Pradesh, Orissa, Punjab, Tamil Na'du and Uttar Pradesh are the States which are normally producing rice in surplus. The targets for procurjmenl anj contribution of rice to the Central Pool for the current Kharif Marketing Season 1974-75 are being worked out in. consultation with State Governments. The surplus States have been requested to intensify procurement and to contribute maximum quantities of rice to the Central Pool as they have been doing during the previous years. In accordance with the existing policy of the Government, the quantities of rice offered to the Central Pool by surplus States, after meeting iheir internal public distribution requirements, will be allotted to the deficit States after taking into account the relative ne.*ds of each State, local market availability, price position and other relevant factors. The scheme has been successful in meeting the reasonable demands of the public distribution of rice in the country.

372. [Transferred to the 3rd December,

M.Ps representation against allocation of Deep Sea fishing vessels

- 155. SHRI K. CHANDRASEKHARAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether any Member of Parliament has submitted a representation to the Prime Minister alleging grave irrigularities in the allocation of deep sea fishing vessels that have been imported by the Government of India; and
- (b) if so, what action has been taken thereon?

tTransferred from the 12th November,

THE DEPUTY MTNISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): (a) Yes, Sir.

Ib) The representation is being examined In consultation with the other Ministries concerned

Central assistance for drought affected areas in Orissn

- 1135. SHRI RABI RAY: Will Che Minister of AGRICULTURE AND IRRIGATION be pleased to state:
- (a) whether it is a fact that Shri Sivaraman, a Member of the Planning Commission visited Bhubaneshwar on the 19 th October, 1974;
- (b) whether it is also a fact that Orissa Government submitted a memorandum to him for the Central assistance to the drought affected areas in the State; and
- (c) if so, what decision Government have taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): (a) to (c) Yes, Sir. Shri Sivaraman Member, Planning Commission visited Bhubaneswar as head of the Central Study Team. Shri Sivaraman, on completion of his visit to Orissa has submitted his assessment. The same ha.s been tom-municated to the Government of Orissa and on hearing from them, necessary action would be taken.

PAPERS LAID ON THE TABLE

Notification of the Government of Gujarat

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAN DHARIA) : Sir, I beg to lay on the Table : i

I. A copy each of the following Notifications of the Government of

(Transferred from the 14th November, 1974.

Gujarat, under sub-section (2) of section 59 of the Gujarat Slum Areas (Improvement, Clearance and Redevelopment) Act, 1973, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat:—

- (i) Notification No. GH/I/47/74/ SCB-1073/A-1, dated the 31st August. 1974, publishing the Gujarat Slum Areas (Improvement, Clearance and Redevelopment) (Constitution of Board) (Amendment) Rules, 1974.
- (ii) Notification No. GH/J/48/74/ SCB-1073/A-1, dated the 31st August.
- dif) Notification No. GH/J/51/ 74/SCB-1073/A-1, dated the 16th September, 1974

[Placed in Library. See No. LT8429/.74 for (i) to (iii)]

il. Statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi versions of the notifications mentioned at I(i) to (iii) above

| Placed in Library. See No. LT 8547/74 tor I and II]

Annual Accounts (1972-73) of the Animal Welfare Board, Madras and related papers

IHE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE' AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): Sir, I beg to lay on the Ttible *a copy (in English and Hindi) of the Annual Accounts of the Animal Welfare Board, Madras, for the year 1972-73 and the Audit. Report thereon. [Placed in Library. See No. LT-8 548/74]

I. Annual Report (1973) in /he working of the Deposit Insurance Corporation, Bombay and related papers

n. Supplementary Report (1972-73) of the Comptroller and Auditor General of India, Union Government (Civil)